



**THE
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Separate paging is given to this part in order that it may be filed as a
separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE AND
PARLIAMENTARY AFFAIRS
(Legislation Section)

Srinagar, the 25th October, 2018.

The following Act has been assented to by the Governor on
25th October, 2018 and is hereby published for general information :—

**THE JAMMU AND KASHMIR STATE VIGILANCE
COMMISSION (AMENDMENT) ACT, 2018**

(Governor Act No. XXI of 2018)

[25th October, 2018.]

Enacted by the Governor in the Sixty-ninth Year of the Republic of
India.

An Act to amend the Jammu and Kashmir State Vigilance Commission Act, 2011.

In exercise of the powers vested under Proclamation No. P-1/18 of 2018 dated 20th June, 2018, the Governor is pleased to enact as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir State Vigilance Commission (Amendment) Act, 2018.

(2) It shall come into force from the date of its publication in the Government Gazette.

2. *Amendment in section 2, Act No. 1 of 2011.*—In section 2 of the Jammu and Kashmir State Vigilance Commission Act, 2011 (hereinafter referred to as ‘the principal Act’),—

(I) for clause (a), the following clauses shall be substituted, namely :—

“(a) **“Anti-Corruption Bureau”** means Anti-Corruption Bureau established under sub-section (1) of section 10 of the Prevention of Corruption Act, Samvat 2006 ;

“(aa) **“Chief Vigilance Commissioner”** means the Chief Vigilance Commissioner appointed under sub-section (1) of section 4 ;”

(II) clause (c) shall be substituted by the following clause, namely :—

“(c) **“Director”**, shall mean the Director of Anti-Corruption Bureau appointed under section 22 ;” and

(III) clause (j) shall be omitted.

3. *Amendment in section 4, Act No. 1 of 2011.*—In section 4 of the principal Act, in sub-section (1), in explanation thereto, the sign full-stop (.) at the end shall be substituted by the sign colon (:), and thereafter following proviso shall be added, namely :—

“Provided that during the continuation of Proclamation under section 92 of the Constitution of Jammu and Kashmir or under Article 356 of

